

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :14

C APPEAL NO. 268/ALD/2020

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2021 AT 10:30 AM.

NAME OF THE COMPANY : SUNDARAM INFRAZONE PVT. LTD. V/S ROC
SECTION : 252(3) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,
MEMBER (J)

COUNSEL FOR APPELLANT : SH. SHAHID KAZMI, ADV.

COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC.

COUNSEL FOR I.T. DEPT. : SH. KRISHNA AGARWAL, SR.S.C.

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Sh. Shahid Kazmi, Advocate for the Appellant, Sh. Shivendra Bahadur, CGSC for the ROC and Sh. Krishna Agarwal, Sr. Standing Counsel for the Income Tax Department are present.

Record shows that the Reply of the ROC is on record, but no reply has been filed by the Income Tax Department.

Learned Standing Counsel for the Income Tax Department seeks further time to file reply. Prayer is allowed. Four weeks further time is granted to the learned Standing Counsel for the Income Tax Department for filing their reply, thereafter, rejoinder, if any, may be filed within one week.

Accordingly put up on 22.04.2021 before the Regular Court.

-Sd-

Dated : 15.03.2021

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Md. Zaid
(Stenographer)